

बँक ऑफ बड़ोदा
Bank of Baroda

बँक ऑफ बड़ोदा, लोखंडवाला कॉम्प्लेक्स शाखा
जी-०११, वास्तु प्रसिद्ध, लोखंडवाला रोड, अंधेरी
पश्चिम, मुंबई-४०००५३. फ़ोन:- ०२२-२६३४६०१५
ईमेल: lokhan@bankofbaroda.com
वेबसाईट:- www.bankofbaroda.com

कच्चा सूचना
परिशिष्ट-IV

ज्याअर्थी, निम्नव्याखरीकार, बँक ऑफ बड़ोदा (पूर्वीची विजया बँक) चे प्राधिकृत अधिकारी या नात्याने सिस्कुयुटायझेसन अँड रिस्कन्ट्रकशन ऑफ फायनान्सिअल असेट्स अँड एफ्कोसॅमंट ऑफ सिस्कुयुटि इंस्ट्रेट अँक्ट, २००२ (५४ सन २००२) आणि कलम १३(१२) सहावाचा सिस्कुयुटि इंस्ट्रेट (एफ्कोसॅमंट) कलम, २००२ च्या नियम ३ अन्वये प्राप्त अधिकाऱांचा वापर करून दिनांक ०४.०७.२०२२ रोजी एक मागणी सूचना जारी करून कर्जदार श्री. राधे श्याम गुप्ता आणि सी. हनुमंतीणी राधेश्याम गुप्ता यांना सूचित नमूद केलेली रकम रु. ४२,३८,६६७.५७ (रुपये बेचाळीस लाख अडोतीस हजार सहास्रो सदसुष्ट आणि सत्तासुष्ट मात्र) ३०.०९.२०२२ रोजीस अधिक सांपार्श्विक दाने उर्जित व्हावज/न बजावलेले व्हावज च्यासह देवाच्या अंतिम तारखेपर्यंत अनुभूतिक खर्च, परिचय, प्रभार इ. ची परतकेड सदर सूचना प्रामोीच्या तारखेपासून ६० दिवसांत करण्यास सांगितले होते.

रकमेची परतेकेड करण्यात कर्जदार असमर्थ ठरल्याने, याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निम्नव्याखरीकार बँक ऑफ बड़ोदाचे निम्नव्याखरीकार या नात्याने खालील वान मिळवतीचा कच्चा सदर अँक्टच्या कलम १३ च्या उप-कलम (४) सहावाचा सिस्कुयुटि इंस्ट्रेट (एफ्कोसॅमंट) कलम, २००२ च्या नियम ८ अन्वये त्यांना प्रदान करण्यात आलेल्या शक्तीचा वापर करून दिनांक २२ सप्टेंबर, २०२२ रोजी घेतला.

विशेषतः कर्जदार आणि सर्वसामान्य जनतेला याद्वारे इशारा देण्यात येतो की, उक्त मिळकतीची व्यवहार करू नये व सदर मिळकतीची केलेला कोणताही व्यवहार हा बँक ऑफ बड़ोदा, लोखंडवाला शाखेच्या रकम रु. ४२,३८,६६७.५७ (रुपये बेचाळीस लाख अडोतीस हजार सहास्रो सदसुष्ट आणि सत्तासुष्ट मात्र) ३०.०९.२०२२ रोजीस अधिक त्यावरील व्याजाच्या अधीन राहिले.

ताण मतांच्या विमोचनकारिता उपलब्ध वेळेच्या संदर्भात कलम १३ च्या उप-कलम ८ च्या तत्तुदीकडे कर्जदार यांचे लक्ष वेचून घेतले जात आहे.

स्थावर मिळकतीचे वर्णन

गाव वसोी, तालुका अंधेरी, मुंबई उपनगर जिह्याच्या सखे क्र. १२०(भाग), सीटीएस क्र. १३७७/बी भाग जमीनवरील प्लॉट क्र. सीडी-३९ आरएससी १९ एमव्ही/बी नगर, वसोी, म्हाडा, अंधेरी पश्चिम, मुंबई ४०००५३ येथे स्थित वसोी अंधेरी सुंदर भवन कोऑपरेटिव्ह सोसायटी लि. येथील रुम क्र. सी/१६, मोजमापित ३० चौ.मीटर्स व्हिअरअप आहे.

सुनिल कुमार, मुख्य व्यवस्थापक सही/-
प्राधिकृत अधिकारी
बँक ऑफ बड़ोदा

दिनांक: २२.०९.२०२२
ठिकाण: मुंबई

PARNAX LAB LIMITED

REGD. OFFICE: Gala No. 114, Bldg. No. 08, Jogani Industrial Complex, Chunabhatti, Mumbai-400022.
CIN: L36912MH1982PLC027925
Tel No. 022-68252525 Fax:022-24057708
Web site: www.naxparlab.com Email ID: compliance@naxparlab.com

CORRIGENDUM TO THE NOTICE OF ANNUAL GENERAL MEETING (AGM) DATED SEPTEMBER 1, 2022

To,
The Members of PARNAX LAB LIMITED

In continuation to the Notice of AGM dated September 1, 2022 to be held on Wednesday, 28th September, 2022 at 3.00 p.m. (IST) via VC/OAVM., published in the publication of September 6, 2022.

On and from the date hereof, the AGM Notice shall always be read in conjunction with this corrigendum which is also being uploaded on the website of the Company at www.naxparlab.com and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com.

This is to inform you that certain inadvertent typographical errors were noticed in the Notice of AGM for the FY. 2021-22, after the same was dispatched to Shareholders and advertised also through the permitted route.


In this regard, please note the following changes made to the Notice of the 40th AGM for the FY. 2021-22.

All other contents of the Notice along with the Explanatory Statement dated September 1, 2022 shall remain unchanged except the following:

- On Page No. 1 of the Notice of AGM, the meeting day and date were erroneously printed as Friday, 28th September, 2022. Members are requested to ignore Friday.
- Please read "Wednesday" instead of "Friday".

For PARNAX LAB LIMITED
sd/-
PREET KURKJE
COMPANY SECRETARY & COMPLIANCE OFFICER
MEMBERSHIP NO. ACS56761

Date: 23.09.2022 **Sahay Secretary & Compliance Officer**
Place: Mumbai



बँक ऑफ बड़ोदा
Bank of Baroda

बँक ऑफ बड़ोदा, लोखंडवाला कॉम्प्लेक्स शाखा
जी-०११, वास्तु प्रसिद्ध, लोखंडवाला रोड, अंधेरी
पश्चिम, मुंबई-४०००५३. फ़ोन:- ०२२-२६३४६०१५
ईमेल: lokhan@bankofbaroda.com
वेबसाईट:- www.bankofbaroda.com

कच्चा सूचना
परिशिष्ट-IV

ज्याअर्थी, निम्नव्याखरीकार, बँक ऑफ बड़ोदा (पूर्वीची विजया बँक) चे प्राधिकृत अधिकारी या नात्याने सिस्कुयुटायझेसन अँड रिस्कन्ट्रकशन ऑफ फायनान्सिअल असेट्स अँड एफ्कोसॅमंट ऑफ सिस्कुयुटि इंस्ट्रेट अँक्ट, २००२ (५४ सन २००२) आणि कलम १३(१२) सहावाचा सिस्कुयुटि इंस्ट्रेट (एफ्कोसॅमंट) कलम, २००२ च्या नियम ३ अन्वये प्राप्त अधिकाऱांचा वापर करून दिनांक ०४.०७.२०२२ रोजी एक मागणी सूचना जारी करून कर्जदार मे. होरिडोन इन्फ्रा व्हिल्डकॅन (इंडिया) प्रायव्हेट लिमिटेड वाना सूचनेत नमूद केलेली रकम रु. ४२,३८,६६७.५७ (रुपये बेचाळीस लाख अडोतीस हजार सहास्रो सदसुष्ट आणि सत्तासुष्ट मात्र) ३०.०९.२०२२ रोजीस अधिक सांपार्श्विक दाने उर्जित व्हावज/न बजावलेले व्हावज च्यासह देवाच्या अंतिम तारखेपर्यंत अनुभूतिक खर्च, परिचय, प्रभार इ. ची परतकेड सदर सूचना प्रामोीच्या तारखेपासून ६० दिवसांत करण्यास सांगितले होते.

रकमेची परतेकेड करण्यात कर्जदार असमर्थ ठरल्याने, याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निम्नव्याखरीकार बँक ऑफ बड़ोदाचे निम्नव्याखरीकार या नात्याने खालील वान मिळवतीचा कच्चा सदर अँक्टच्या कलम १३ च्या उप-कलम (४) सहावाचा सिस्कुयुटि इंस्ट्रेट (एफ्कोसॅमंट) कलम, २००२ च्या नियम ८ अन्वये त्यांना प्रदान करण्यात आलेल्या शक्तीचा वापर करून दिनांक २२ सप्टेंबर, २०२२ रोजी घेतला.

विशेषतः कर्जदार आणि सर्वसामान्य जनतेला याद्वारे इशारा देण्यात येतो की, उक्त मिळकतीची व्यवहार करू नये व सदर मिळकतीची केलेला कोणताही व्यवहार हा बँक ऑफ बड़ोदा, लोखंडवाला शाखेच्या रकम रु. ४२,३८,६६७.५७ (रुपये बेचाळीस लाख अडोतीस हजार सहास्रो सदसुष्ट आणि सत्तासुष्ट मात्र) ३०.०९.२०२२ रोजीस अधिक त्यावरील व्याजाच्या अधीन राहिले.

ताण मतांच्या विमोचनकारिता उपलब्ध वेळेच्या संदर्भात कलम १३ च्या उप-कलम ८ च्या तत्तुदीकडे कर्जदार यांचे लक्ष वेचून घेतले जात आहे.

स्थावर मिळकतीचे वर्णन

गाव वसोी, तालुका अंधेरी, मुंबई उपनगर जिह्याच्या सखे क्र. १२०(भाग), सीटीएस क्र. १३७७/बी भाग जमीनवरील प्लॉट क्र. सीडी-३९ आरएससी १९ एमव्ही/बी नगर, वसोी, म्हाडा, अंधेरी पश्चिम, मुंबई ४०००५३ येथे स्थित वसोी अंधेरी सुंदर भवन कोऑपरेटिव्ह सोसायटी लि. येथील रुम क्र. सी/१६, मोजमापित ३० चौ.मीटर्स व्हिअरअप आहे.

सुनिल कुमार, मुख्य व्यवस्थापक सही/-
प्राधिकृत अधिकारी
बँक ऑफ बड़ोदा

दिनांक: २२.०९.२०२२
ठिकाण: मुंबई

फॉर्म - ए
जाहीर उद्घोषणा

(इन्वेल्व्ह्मेन्टी अँड बँकएरिटी बोर्ड ऑफ इंडिया (इन्वेल्व्ह्मेन्टी रिझॉल्यूशन प्रोसेस फॉर कॉर्पोरेट परसन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)

इंटरकॉन कनेटर सखे आणि कर्मांडिटीज प्रायव्हेट लिमिटेडच्या धनकोटाचा माहितीसाठी

संबंधित पत्रव्यती		
१	कॉर्पोरेट कर्जदाराचे नाव	इंटरकॉन कनेटर सखे अँड कर्मांडिटीज प्रायव्हेट लिमिटेड १५.०४.२००८
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१५.०४.२००८
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/नॉन्ग्रीजुअर आहे ते प्राधिकरण	आरओसी मुंबई
४	कॉर्पोरेट कर्जदाराच्या कॉर्पोरेट आवडेंटिटी नंबर/लिमिटेड लायाबिलिटी आवडेंटिफिकेशन नंबर	यु६३०००एमएव२००८पीटीसी१८२७९
५	कॉर्पोरेट कर्जदाराचे नॉन्ग्रीजुअर कार्यालय व मुख्य कार्यालय (असल्यास) ठांचा पत्ता	ऑफिस क्र. ७०६, वाणी इन्फोटेक पार्क, प्लॉट क्र. १६, सेक्टर ३०ए, वाणी स्टेशन नवी मुंबई, महाराष्ट्र ४००७०५
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरु होण्याची तारीख	१५.०९.२०२२ (२०.०९.२०२२ च्या आदेशा प्राम)
७	नादारी गिणिय प्रक्रिया समाप्तीची अंदाजित तारीख	१९.०३.२०२३
८	अंतिम निर्णय व्यावसायिक म्हणून कृती करण्याच्या नादारी व्यावसायिकाचे नाव आणि नॉन्ग्रीजुअर क्रमांक	देवेंद्र जैन (आयसीसीआय/आयसीसी-००१/आयसीसी-०००२५४/२०१७-१८-१०४८४)
९	बोर्डकडे नॉन्ग्रीजुअर अंतर्गत मिळित व्यावसायिकाचा पत्ता आणि ई-मेल	बी/६०४, रत्नकर नाईट स्केअर, धंवार बाग रोड समोर, आयटीई नॉन्ग्रीजुअर, बोडवड, बोरिवली, अहमदाबाद, गुजरात ३८००१५ ईमेल: devendrajain@hotmail.com
१०	अंतिम निर्णय व्यावसायिकाची टहळकवण करण्याकरिता वापरण्याचा पत्ता आणि ई-मेल	पत्ता: वहील झारा ईमेल: lrpdevendrajain@gmail.com
११	दावे सादर करण्याची अंतिम तारीख	०३.१०.२०२२
१२	अंतिम निर्णय व्यावसायिकांची लिखित केलेले कलम ११ च्या उप-कलम (६ए) च्या खंड (बी) अंतर्गत धनकोटाचे वर, असल्यास	प्रना
१३	एका वार्षिक धनकोटाचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी उरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वार्षिकीची तीन नावे)	प्रना
१४	संभंगित फॉर्म आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील वेषे उपलब्ध आहेत	प्रना

जनसेवा सहकारी बँक (बोरिवली) लिमिटेड

मुख्य कार्यालय: शिववाडी, कस्तुरबा मार्ग क्र. २, बोरिवली (पूर्व), मुंबई-४०००६६
प्रशासकीय कार्यालय: अरवळी विलेज सेंटर (फूल मारत), सोडोवाला स्कूल लेन, रामदास सुवर्ण मंदिर, बोरिवली (पूर्व), मुंबई ४०० ०६२
दूरध्वनी क्रमांक:- ०२२-६९०३७९, ६९१६३/६३/६४/६५/६६

नॉद: सारफेसी/एचओ/७३/२०२२-२३ दिनांक: १५.०९.२०२२
१. मे. वेकॉनवे पब्लिकेजन्स (भागदारी संस्था) कर्जदार आणि गहाणदार

२. श्री. संजु लक्ष्मण हिंमे कर्जदार आणि गहाणदार

३. कु. निकिता संजु हिंमे - (भागदारी) - कर्जदार आणि गहाणदार आणि हमीदार
सी-४/३, कासुआरिना सीएचएयू लि., इस्टर्न एक्सप्रेस हायवे, लिंक रोड, घाटकोपर (पूर्व), मुंबई ४०००७५.
महोदय/महोदया

संदर्भ: १. आम्हाच्या बोरिवली (पश्चिम) शाखेकडील तुमचे कर्ज खाते क्र. १३९/४६० अणि ५३३/६२.
२. सिस्कुयुटायझेसन अँड रिस्कन्ट्रकशन ऑफ फायनान्सिअल असेट्स अँड एफ्कोसॅमंट ऑफ सिस्कुयुटि इंस्ट्रेट अँक्ट, २००२ (यानंतर "अँक्ट" असा उल्लेख) च्या कलम १३(२) अन्वये सूचना

१. मी, जनसेवा सहकारी बँक (बोरिवली) लि. जिचे नॉन्ग्रीजुअर कार्यालय आहे शिववाडी व्हिल्डिग, कस्तुरबा रोड क्र. २, बोरिवली पूर्व, मुंबई ४०००६६ येथे आणि प्रशासकीय कार्यालय आहे १ ला मजला, आरवळी विलेज सेंटर (फूल मारत), सोडोवाला म्युनिशिपल स्कूल समोर, सोडोवाला लेन लान, रामदास सुवर्ण मार्ग, बोरिवली (पश्चिम), मुंबई-४०००६२ आणि इतर शाखांची एक शाखा येथे आरवळी, विलेज सेंटर (फूल मारत), सोडोवाला पब्लिक स्कूल समोर, सिडोवाला लेन समोर, रामदास सुवर्ण मार्ग, बोरिवली (पश्चिम), मुंबई ४०००६२ येथे (यानंतर "सर बँक" असा उल्लेख) द्वारे प्राधिकृत सिस्कुयुटायझेसन अँड रिस्कन्ट्रकशन ऑफ फायनान्सिअल असेट्स अँड एफ्कोसॅमंट ऑफ सिस्कुयुटि इंस्ट्रेट अँक्ट २००२ आणि सिस्कुयुटि इंस्ट्रेट (एफ्कोसॅमंट) कलम २००२ अन्वये प्राधिकृत अधिकारी आहे.

२. तुमच्या विमोचनकारिता तुम्हाला बँकेच्या नावे व्यावर ताण हिसाबेच्या निर्माण करित विविध मतांच्या सांगणे साधलेले मुदत कर्ज आणि ओव्हरड्राफ्ट सुविधा आणि एफ्डी एचओसी लिमिटेड या मुदत कर्जांच्या अटीनुसार बोरिवली (पश्चिम) येथील वित्तीय शाखेमार्फत सर बँकेने वित्तीय सहाय्य मंजूर केले होते.

(i) दिनांक १४.०९.२०२१ रोजीच्या सर बँकेच्या मंजुरी पत्रानुसार कर्ज खाते क्र. १३९/४६० अणि क्र. २२.०९.०००/०/- (रु. बावोीस लाख मात्र) ची मुदत कर्ज सुविधा.
(ii) दिनांक १४.०९.२०२१ रोजीच्या सर बँकेच्या मंजुरी पत्रानुसार कर्ज खाते क्र. ५३३/६२/२३ नं. रु. ७५,००,०००/- (रु. पंचासहस्र लाख मात्र) ची ओव्हरड्राफ्ट लिमिटेड सुविधा.

(iii) दिनांक ०९.१२.२०२१ रोजीच्या सर बँकेच्या मंजुरी पत्रानुसार कर्ज खाते क्र. ४३३/६२ या नं. रु. १५,००,०००/- (रु. पंधरा लाख मात्र) एड-एचओसी लिमिटेड सुविधा.

बँकेच्या नावे व्यावरील निर्माण विविध मतां ताण समक्ष एकूण रु. १,२२,००,०००/- (रुपये एक कोटी बारा लाख मात्र)

३. सदर पत्रव्यतिषेचा संभंगित तपशील येथे जोडलेल्या परिच्छेद "७" मध्ये मनुद करण्यात आला आहे. तुम्ही जंगम आणि स्थावर मिळकतीची संबंधित ताण हिसाबेबांधाच्या संदर्भात तुम्ही आणि अन्य यांनी निष्पादित केलेला ताण कारा/दस्तावेज येथे जोडलेल्या परिच्छेद "बी" मध्ये मनुद करण्यात आले आहेत. तुम्ही सहाय्य/दस्तावेजांच्या अटीमध्ये सदर वित्तीय सहाय्याच्या पत्रव्यतिषाकरीता हमीसह वित्तीय सहाय्य घेतले जाते.

४. तुम्ही येथे जोडलेल्या परिशिष्ट "बी" मध्ये अधिक विशेषतः वर्णिलेल्या जंगम आणि स्थावर मिळकतीचे नामाधिकार विलेख जमा करून गहाण निर्माण केले जाते.

५. ताण मतांच्या संबंधित तपशील येथील जोडलेल्या परिशिष्ट "सी" मध्ये विशेषतः नमूद करण्यात आले आहेत.

६. तुम्ही वेळोवेळी निष्पादित अन्व दस्तावेज आणि वेळोवेळी केलेले प्रदान किर्जा कर्ज आणि तारगांची पोषावणीत, रिझर्वीच्या निमित्ताने निष्पादित करून वरील सदर पत्रव्यतिषेच्या संदर्भातील दायित्वाची अस्तित्वातली पत्र पावतीसुद्धा दिलेली आहे. मुदत कर्ज आणि व्यावरील व्याजेचे प्रदान करण्यास तुम्ही करणार्या बँके आणि वरील सदर वित्तीय सहाय्य/पत्रव्यतिषेचे परिधान अनिवार्य बनले आणि कर्ज रिझर्वे बँक ऑफ इंडियाद्वारे निर्मित मता वार्षिकव्यापारी संबंधित निशे/मार्गदर्शिननुसार २०.०९.२०२२ पासून नॉन परातॉमिअल असेट्स म्हणून वार्षिकी झाले आहे.

७. आता कर्ज याद्वारे त्यामुळे बँक सदर सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांत सर बँकेचे येथील खालील नमूद दायित्त्वे सोडविण्यासाठी सर सूचना जारी करून अधिनियमाच्या कलम १३(२) अन्वये मांडवार्फात मुख्य कर्जदार/गहाणदारद्वारे यांना बोलावणी करित आहे. तुमचे वित्तीय धर्कित ३१.०८.२०२२ रोजीसचे दायित्त्व (एकूण), धर्कताकी आणि देणी ही खालीलप्रमाणे आहेत:

(i) मुदत कर्ज खाते (१३९/४६०) मधील रु. १७,५७,१७३.०० (रु. सतरा लाख सत्तासुष्ट हजार एकासुष्ट आठशस्र मात्र)
(ii) ओव्हरड्राफ्ट (गहाण) कर्ज खाते (५३३/६२) मधील रु. ८५,४०,९२७.२० (रु. पंचासुष्ट लाख चाळीस हजार नऊशे सत्तासुष्ट आणि पैसे वीस मात्र)
संपूर्ण वसुलीपर्यंत व्यावरील पुढील व्याज आणि व्यावरील उर्जित व्याजासह सदर वरील नमूद सुविधांच्या अंतर्गत ३१.०८.२०२२ रोजीस एकूण रु. १२,०९,१८,१००.२० (रु. एक करोड दोन लाख सत्तासुष्ट हजार शंभर आणि पैसे वीस मात्र) इतके आहे.

८. तुम्ही, अनुभूतिक खर्च, परिचय, प्रभार, इंडासकट व्याज इ. सह एकत्रित वरील सदर रकमेवर वेळोवेळी रिझर्वे बँक ऑफ इंडियाद्वारे निर्मित मार्गदर्शक तत्त्वानुसार बँकेने जारी केलेल्या मार्गदर्शिन तत्त्वानुसार पुढील व्याज चुकते करण्यासाठी सुचना जाबदार आहेत. तुमच्या देणीची रकम तुम्हाला साठी प्रयोच्य व्याजाचा विधानात द र. स. १२.४०% आहे. तुम्ही सदर कर्ज रकमेचा परतावा करण्यास कसूर केल्यामुळे विधानात दाखविल्या दर हप्त्यात २.००% दाने देंडांमळ व्याजसुद्धा चुकते करण्यासाठी जाबदार आणि बांधील आहेत.

९. जर तुम्ही अँक्टच्या कलम १३(२) अन्वये सर सूचनेनुसार वरील नमूदद्वारा पुढील व्याज आणि अनुभूतिक खर्च, परिचय यास २१/०८/२०२२ रोजीस मुदत कर्ज खाते क्र. १३९/४६० मधील रु. १७,५७,१७३.०० (रु. सतरा लाख सत्तासुष्ट हजार एकासुष्ट आठशस्र मात्र), मुदत कर्ज खाते क्र. ५३३/६२ मधील रु. ८५,४०,९२७.२० (रु. पंचसुष्ट लाख सात हजार एकासुष्ट आठशस्र मात्र), मुदत कर्ज खाते (५३३/५६) मधील रु. ८५,४०,९२७.२० (रु. पंचसुष्ट लाख चाळीस हजार नऊशे सत्तासुष्ट आणि पैसे वीस मात्र), एकूण रु. १,०९,१८,१००.२० (रु. एक करोड दोन लाख सत्तासुष्ट हजार शंभर आणि पैसे वीस मात्र) वरील सदर रकमेचा चुकती करण्यात कसूर केल्यास बँक सदर अँक्टच्या अन्वये प्रयोच्य तत्तुदीनुवये आणि कलम १३ च्या पोकळाम (४) अन्वये तपशीलवार सर्व किर्जा कोणत्याही हक्काचा वापर करू.

१०. तुम्हाला ही सूचना देण्यात येते की, कलम १३ च्या पोकळाम (१३) नुसार तुम्ही बँकेची लेखी सहाय्यती प्राप्त केल्या शिवाय सर सूचना परिशिष्ट "सी" तपशील दिलेली सदर ताण मता विक्री, भाडेपट्टा किर्जा अन्वयात दारे हस्तांतर करू शकत नाही.

११. बँकेने त्यानंतर निर्माण होणारी तसेच अन्य अनुभूतिक दायित्त्वे आणि सर बँक खाल्याअंतर्गत संपूर्ण दायित्त्वे चुकती करण्यासाठी तुम्हाला बोलावण्याचा हक्क राखून ठेवला आहे.

१२. सदर सूचना ही कायद्याच्या इतर प्रयोच्य तत्तुदीअंतर्गत आवश्यक मान्यत्वाच्या कायदेशीर प्रक्रिया आणि किर्जा अन्वी अन्य कारवाई करण्यासाठी बँकेच्या हक्काला बाधा येऊ न देता आहे.

१३. तुम्ही आगावू वेळ ठरवून तुमच्या वरील कर्ज खाल्याची संभंगित बँकेने ठेवलेल्या खाल्याचे विवरण आणि ताण दस्तावेज पाहण्यासाठी मोकळे आहेत.

आपला स्नेहाकृत सही/-
(श्री. सचिन व्ही. रावसे) प्राधिकृत अधिकारी

माहिती आणि आवश्यक कारवाई करीता सी. सी. १. अख्य/सचिव - कासुआरिना को-ऑपरेटिव्ह हाऊस सोसा लि., इस्टर्न एक्सप्रेस हायवे, लिंक रोड घाटकोपर (पूर्व), मुंबई ४०० ०७५.

परिशिष्ट सी
मिळकतीच्या तपशील

१. गाव विक्रोळी, तालुका कुर्ली, एच एड टी च्या सखे क्र. ६५(भाग) आणि संचयन सीटीएस क्र. १(भाग) मध्ये स्थित प्लॉट क्र. १, मो. ६४, चौ. फू. चर्ट क्षेत्र, तळमला, इमारत क्र. सी/९, कासुआरिना को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि., बेटर नगर, बेटर बस डेप जवळ, इस्टर्न एक्सप्रेस हायवे, लिंक रोड, घाटकोपर (पूर्व), मुंबई ४०००७५. पत्ता सोसायटी नॉन्ग्रीजुअर क्रमांक. बीओएस/एचओसी/एन-वॉर्ड/१००३/१००३ चे सर्व ते भाग आणि विभाग.

२. ऑफिस क्र. ११५७, सांचा प्लाजा, सेक्टर १९, पाल्म व्हिच रोड, वाशी, नवी मुंबई ४००७०३ येथे स्थित जंगमवण इन्विमेंट आणि कुळ डेव्ह

टीप: परिशिष्ट आणि अधिक तपशीलाकरिता www.janasevabank.in वर भेट द्या.
* परतलेखित पत्रेही मनुदकरण्यास यादी सौरच्या अन्वयात / आडव्याकड हंगामी मनुदक ग्राह्य मानला.

DNS BANK
बँक ऑफ डीएनएस बँक लि.
(आयसीसीआयसीआय बँक लि.)

वसुली विभाग: एक्सेट्र अँडिस, ट्राका हॉटेलवर, डोंबिवली
रेल्वे स्टेशन जवळ, डोंबिवली (पश्चिम), विल्हा ठाणे - ४२१ २०२.
टेलिफोन क्र. ०२५९-२४८०६२६/२४४८८४३

कच्चा सूचना
नियम ८(1) पहा

जोडपत्र-IV **स्थावर मिळकतीकरिता**

ज्याअर्थी, निम्नव्याखरीकार, डोंबिवली नागरी सहकारी बँक लिमिटेड चे प्राधिकृत अधिकारी या नात्याने सिस्कुयुटायझेसन अँड रिस्कन्ट्रकशन ऑफ फायनान्सिअल असेट्स अँड एफ्कोसॅमंट ऑफ सिस्कुयुटि इंस्ट्रेट अँक्ट, २००२ (५४ सन २००२) आणि सधर अँक्टचे कलम १३ (१२) सहावाचा सिस्कुयुटि इंस्ट्रेट (एफ्कोसॅमंट) कलम, २००२ च्या नियम ३ अन्वये प्राप्त अधिकाऱांचा वापर करून दिनांक ३०.०३.२०२१ रोजी मागणी सूचना जारी करून कर्जदार श्री. धुपण शांतीलाल शेटे आणि इतर यांस २८.०३.२०२१ रोजीसची रु. ४,१२,०१७.०० (रुपये चार लाख बारा हजार सत्ता मात्र) सह त्यावरील पुढील व्याजाची पूर्ण रकम सदर सूचनेच्या प्रामोीच्या ६० दिवसांत संयुक्तपणे आणि वेगवेगळे निभाण्यास सांगितले होते.

कर्जदार/गहाणदार/हमीदार यांनी सदर रकम चुकती करण्यास कसूर केली म्हणून कर्जदार/गहाणदार/हमीदार आणि सर्वसामान्य जनात यांना याद्वारे सूचना देण्यात येते की, समानातील मुख्य व्यावर्द्धाधिकारी, ठाणे ट्रॉन्क मँडर अँक्टच्या कलम १४ आदेशाच्या अनुषंगानिमध्ये अन्वये सिस्कुयुटि इंस्ट्रेट एफोसॅमंट रुसच्या नियम ८ सहावाचा अँक्टच्या कलम १३ च्या पोट-कलम (४) अन्वये त्यांना प्रदान केलेल्या अधिकाऱांचा वापर करून येथे खाली वर्णन केलेल्या मिळकतीचा निम्नव्याखरीकारांनी कोर्ट कमिशनर, ठाणे द्वारे २१.०९.२०२२ रोजी प्रत्यक्ष कच्चा घेतला आहे.

विशेषतः कर्जदार/गहाणदार/हमीदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीची कोणताही व्यवहार करू नये आणि सदर मिळकतीची कर्ण्यात आलेला कोणताही व्यवहार हा डोंबिवली नागरी सहकारी बँक लिमिटेडच्या २८.०३.२०२१ रोजीसची रु. ४,१२,०१७.०० (रुपये चार लाख बारा हजार सत्ता मात्र) सह त्यावरील पुढील व्याज या रकमेच्या भाराअधीन राहिले.

ताण मतांच्या भण्यकारिता उपलब्ध वेळेत सदर अँक्टच्या कलम १३ च्या उप- कलम (८) च्या तत्तुदीनुवये कर्जदार/गहाणदार यांचे लक्ष वेचून घेण्यात येते.

स्थावर मिळकतीचे वर्णन

महसूल वा विक्रमगाड, तालुका विक्रमगाड, विल्हा पालघर येथे स्थित जमीन धारक गट क्र. १४/३ वर बांधलेले शिव शूठी कॉम्प्लेक्स नावे जात सभारतीमध्ये बी व्हिग, तळमजल्यावर शॉप/गाळा क्र. ८, ज्याचे मोजमापित क्षेत्र ११४ चौ.फू. म्हणजेच २६.९५ चौ.मीटर्स (व्हिअरअप) चे सर्व ते भाग आणि विभाग.

सही/-
प्राधिकृत अधिकारी
डोंबिवली नागरी सहकारी बँक लिमिटेड

ठिकाण: विक्रमगाड
दिनांक: २३.०९.२०२२

कर्ज वसुली न्यायाधिकरण, मुंबई (डीआरटी ३)

१ ला मजला, एपीएलएल टेलिकोम एक्सेचिव्ह बिल्डिंग, सेक्टर ३०ए, वाशी, नवी मुंबई-४०० ७०३
खटला नं: ओए/१०३६/२०१९

प्रपत्र क्र. ३
(रेग्युलेशन १५ (१)(ए)/१६(३) पहा)

अँक्टच्या कलम १९ च्या उपकलम (४) सहावाचा कर्ज वसुली न्यायाधिकरण (प्रक्रिया) नियमावली, १९९३ च्या नियम ५ च्या उप-नियम (२ए) अन्वये समन

निशाणी क्र. १०

सदर
बँक ऑफ इंडिया
विस्तृत
मे. व्हिजन इंडिया कॉर्पोरेशन

अँक्टच्या कलम १९ च्या उपकलम (४) सहावाचा कर्ज वसुली न्यायाधिकरण (प्रक्रिया) नियमावली, १९९३ च्या नियम ५ च्या उप-नियम (२ए) अन्वये समन

सदर बँक ऑफ इंडिया विस्तृत मे. व्हिजन इंडिया कॉर्पोरेशन

प्रति,
(२) श्री धर्माज दिनेश भालकिरा, प्लॉट क्र. ४०१, दर्जित अपार्टमेंट, सेंट फ्रान्सिस्क स्कूल रोड, वसई, पालघर, महाराष्ट्र-४२१२०२
(३) श्री चंभर नंदलाल पय्यार, प्लॉट क्र. २०३, ए.विंग, विठ्ठल वैभव सीएचएयूएलएल, वीर सावरकर मार्ग, विरार, पालघर, महाराष्ट्र-४२१३०५

ज्याअर्थी, वरील नमूद ओ. ए./१०३६/२०१९ नामदार पीठासिअर अधिकाऱ्यांसमोर ०५.०३.२०

NASHIK MAHANAGAR PARIVAHAN MAHAMANDAL LTD. (CITILINC)
Citilinc Bhavan, Golf Club, Trambak Road, Nashik - 422002
E-TENDER NOTICE No. 2/2022-2023
Date Extention - 3
Mahatender Tender ID: 2022 NMC_818919_1
Name Of Work - Request for Proposal for Slection of Agency for Collecting Farebox Revenue from City Bus services Operated by NMPML, Nashik for a tenure of 3 years.
E-Tender Notice: 02/2022-23 is published in newspapers as well as on <https://Mahatenders.gov.in> website. Dates of sale & submission are extended as follows
Issue of blank (detail specification) tender forms extended up to **29/09/2022 Up to 15.00 hrs.** Last date of submission is up to **29/09/2022 up to 15.00 hrs.** Opening of Technical bid **30/09/2022 17.00 PM (if possible)**
The undersigned reserve the right to accept or reject any or all offers without assigning any reason thereto.
जनसंपर्क/चा.क्र./१३८ दि.२२/९/२०२२
General Manager (Admin & Tech)
Nashik Mahanagar Parivahan Mahamandal Ltd.

The Mogaveera Co-operative Bank Ltd.
Regd. & Administrative Office :
5th Floor, Mogaveera Bhavan, M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai-400 058.
[Under Rule 8(1)]
POSSESSION NOTICE
(Immovable Property)

Whereas, the undersigned being the Authorised Officer of The Mogaveera Co-operative Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (the said Act) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice to the below mentioned borrowers/guarantors to repay the amount mentioned in the notice plus further interest as mentioned below within 60 days from the date of the said notice. The borrower(s)/ guarantors, having failed to repay the amount, notice is hereby given to the under noted borrower(s), guarantors and the public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act, read with rule 8 of the said rules on the under mentioned date. The borrower(s)/secured debtors in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with property will be subject to the charge of the Mogaveera Co-operative Bank Ltd., Mumbai.

Sr. No.	Name of the Borrower(s)/ Sureties	Date of Demand Notice & Outstanding Amount	Date of Possession	Description of Immovable Properties & owner(s) of the Secured Asset(s)
1.	Mr. Milind Dagdu Sapkal	01/06/2022 & Rs.	21.09.2022	Flat No. 201, 2nd Floor, Sai Raj Apartment, Gut No. 83, Ekveera Nagar, Vangani (West), Tal. Ambernath, Dist. Thane-421 503 owned by Mr. Milind Dagdu Sapkal.
2.	Mrs. Usha Milind Sapkal -Borrowers 1. Mr. Pravin Dagdu Sapkal 2. Mr. Sudhir Pandurang Munge -Sureties	10.47,730.13 (as on 30/04/2022 with further interest from 01/05/2022)		

Dated : 21.09.2022
Place : Mumbai
Sd/-
Authorised Officer

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance [Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400051]
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai-400059
Branch Office: 2nd Floor, Office No. 203, Sai Midas, Opposite Patiyala House, Nagar, Manmad Road, Savedi, Ahmednagar-414003
Branch Office: 2nd Floor, Sonvane Complex, Beside Kamdar Petrol Pump, Mini Market, Main Road, Latur-413512
Branch Office: 1st Floor, Indira Heights, Near Pramod Mahajan Garden, Opposite to Dongri Vasti Gruh, Old Gangapur Naka, Nashik-422005
Branch Office: Ground Floor, Vasant Plaza, Bagal Chowk, Rajaram Road, Rajarampuri, Kolhapur-416008
Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand (Rs.)	Name of Branch
1.	Paresh Bhaskarrao Adhav (Borrower), Bhaskar Nirvutti Adhav (Co-Borrower), NHADR00001257888	Near Hotel Shital Yeola Road Kopargaon Ahmednagar Sr.No. 15/37 Sr.No. 15/37 Ahmednagar Maharashtra 423601. Bounded By-North: S.No. 15/5 Aft. South: S.No. 15/5b, East: S.No. 13, West: Road. Date of Possession-20-Sep-22	07-06-2022 Rs. 16,76,177/-	Ahmednagar-B
2.	Santoshdevi Suresh Mittal (Borrower), Ashish Suresh Mittal (Co-Borrower), NHLAT00000827859.	Plot No. 20 M H N or 7 739 15 Tal Latur Dist Latur Moti Nagar Latur Tal Latur S.No. 180 B CTS No. 3274 Latur-413512. Bounded By- North: Road, South: Narendra Agawale, East: Ramprasad Modani, West: Owner. Date of Possession-21-Sep-22	08-07-2022 Rs. 14,20,393/-	Latur-B
3.	Ganesh Laxman Sonawane (Borrower), Rohini Ganesh Sonawane (Co-Borrower), LHNAS00001318019.	Plot No. 2 Near Shri Sai Temple, Takali Vinchur, Lasalgaon, Tal-Niphad 265 4 Nasik-422306. Bounded By-North: Plot No. 43, South: Road, East: Plot No.3, West: Plot No.1. Date of Possession-21-Sep-22	08-07-2022 Rs. 19,32,683/-	Nasik-B
4.	Sachin Maruti Patil (Borrower), Shital Sachin Patil (Co-Borrower), LHKPR00001261052.	Gat No. 332/A Mouje Kanerwadi Kolhapur Milkat No. 111 Kolhapur-416234. Bounded By-North: Mr Sutar, South: Road, East: Adj Property, West: Mr Sakharam Patil. Date of Possession-19-Sep-22	08-07-2022 Rs. 16,12,854/-	Kolhapur - B
5.	Santosh Raycharan Mitta (Borrower), Uma Santosh Mitta (Co-Borrower), NHKPR00001001053.	C S No. 2725 Patil Galli Gaonbhag Ichalkaranji Kolhapur C S No. 2725 Kolhapur-416115. Bounded By-North: Property of Shri. Ravsaheb Mhadgonda Patil, South: Boal Road, East: Road, West: Boal. Date of Possession-19-Sep-22	08-07-2022 Rs. 14,83,587/-	Kolhapur - B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date : September 23, 2022
Place : Ahmednagar, Latur, Nasik, Kolhapur
Authorized Officer
ICICI Home Finance Company Limited

RBL BANK LIMITED
Registered Office : 1st Lane, Shahpuri, Kolhapur-416001
Corporate Office : One World Centre, Tower 2B, 6th Floor, 841 Senapati Bapat Marg, Lower Parel (West), Mumbai 400 013

Notice issued U/s 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with the Security Interest (Enforcement) Rules, 2002 ("Rules") framed thereunder ("Demand Notice").

Notice is hereby given by the Authorised Officer of RBL Bank Limited ("Bank") to the below mentioned Guarantor(s) and Mortgagor(s) u/s 13(2) of the Act, who have defaulted in the repayment of amount/installments, due in respect of the credit facilities availed by the concerned Borrower(s) from RBL Bank Ltd. ("Credit Facilities"). The loan account of the said Borrower(s) was classified as non-performing asset ("NPA") by the Bank as per RBI guidelines as detailed in Schedule below.
Whereas the Demand Notice dated September 12, 2022 was issued to Guarantor(s) and Mortgagor(s) mentioned in the table below by the Authorized Officer at their last known address(es), however the same returned un-served from Keynes Infra Private Limited (erstwhile Gutte Infra Private Limited), Mr. Ratnakar Manikrao Gutte, Mr. Sodhamati Ratnakar Gutte, Mr. Sunil Ratnakar Gutte hence, by way of this public notice, you all are hereby informed and called upon to pay jointly and severally, to the Bank, the Outstanding Amount (stated below), within 60 days from the date of this publication, failing which the Bank will proceed to exercise all or any of its rights under section 13(4) of the Act and Rules to enforce its security interest over the Mortgaged Asset ("Secured Assets") under the provisions of the Act to realize its outstanding dues.

Name of the Mortgagor(s) and Guarantor(s)	Total Outstanding Amount	Description of Secured Asset (s)
1. Keynes Infra Private Limited (erstwhile Gutte Infra Private Limited) (Mortgagor and Guarantor) Registered Office: Pl No. 1, 2, 3, 4, Flat No. B-702, Water Green Apt. B-Building, Jaljala Road Nagpur - 440022. Also at: CTS 349 & 349-1, 7 & 8 Floor, Mascots Cowork, Times Square Building, We Highway, Near Sai Service, Andheri East, Mumbai - 400069 Maharashtra. Also at: MET Education Complex, 6th Floor, C Wing Gen, A.K. Vaidya Marg, Bandra Reclamation, Bandra (W) Mumbai-400050. 2. Mr. Ratnakar Manikrao Gutte (Guarantor) Plot No. 1, Civil Lines, Near M.L.A. Hostel, Nagpur-440001. 3. Mrs. Sodhamati Ratnakar Gutte (Guarantor) Plot No. 1, Civil Lines, Near M.L.A. Hostel, Nagpur-440001. 4. Mr. Sunil Ratnakar Gutte (Guarantor) Plot No. 1, Civil Lines, Near M.L.A. Hostel, Nagpur-440001. Also at: Residency Union Park, 3rd Floor, 301/N, Deccan Airport, Dr. Ambedkar Road, Khar (W), Mumbai 400050. Also at: D-10, Beach View CHS Ltd. Gandhi Gram Road, Juhu, Mumbai-400049 5. Mrs Swati Rajesh Phad (Guarantor) Flat No. 72, 7th Floor 15A, Sagar Tarang, Worli Sea Face, Mumbai 400030. 6. Gangakhed Sugar & Energy Limited (currently undergoing corporate insolvency resolution process "Guarantor") through its Resolution Professional Mr. Ankur Kumar Srivastava Registered Office - Vijay Nagar, Makhani, Kodri Road, Gangakhed, Parbhani-431514. Also at: MET Education Complex, 6th Floor, C Wing Gen, A.K. Vaidya Marg, Bandra Reclamation, Bandra (W) Mumbai-400050. Address of RP: Mr. Ankur Kumar Srivastava EZY Laws, 17 & 18, 10th Floor, Pinnacle Corporate Park, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai-400 051.	INR 71,88,19,678.82 (Rupees Seventy One Crore Eighty Eight Lakh Nineteen Thousand Eight Hundred Seventy Eight and Paise Eighty Two Only) outstanding as on June 20, 2022, along with further interest thereon from June 21, 2022, plus penal and other interest and amounts as per the Transaction Documents till payment thereof as stated in the table read with Schedule below:	All those piece and parcel of plot of land bearing Plot No.3 admeasuring 1831.97 sq. mtrs. Kh No 159/4 and 159/7, Ward No. 15 PSK No. 44 City Survey No. 597 and 728 of Mouza Somalwada, Taluka : Nagpur, District : Nagpur, along with construction thereon both present and future, owned by Keynes Infra Private Limited (erstwhile Gutte Infra Private Limited) and bounded as follows: On or Towards East: Plot No.4 On or Towards West: Plot No.2 On or Towards North: Kharsa No. 159/9 On or Towards South: 9 Meter Wide Road.
	Total Principal Outstanding INR 38,50,00,000.00 Rate of Interest % p.a As mentioned in the Schedule below Total Unpaid Interest INR 32,96,66,523.02 Total Penal Interest @ 2% INR 41,53,155.80 Total Interest Charged (INR) INR 33,38,19,678.82 Total Outstanding Amount INR 71,88,19,678.82	

SCHEDULE
Details of the Borrower(s), dates of NPA and the outstanding dues are uploaded on the Bank's website and can be accessed on the link <https://www.rblbank.com/pdf-pages/news>
The Bank, invites your attention to provisions of section 13(8) of the Act, in respect of the time available for redemption of Secured Assets. The Guarantors and Mortgagor are put to notice in terms of section 13(13) of the Act to not transfer by way of sale, lease or otherwise the Secured Assets without prior written consent of Bank. Further, Public at large are advised not to deal with the said Secured Assets without Bank's Permission and any person dealing in any manner with or creating interest of any nature whatsoever in the aforementioned Secured Assets may do so at their own risk and consequences.
Date: September 23, 2022
Place: Mumbai
For RBL Bank Ltd.
Sd/-
Authorised Officer

Bank of India BOI
NASHIK ROAD BRANCH ANNEXURE-XI
NOTICE FOR PUBLIC AUCTION OF PLEDGED GOLD ORNAMENTS/ARTICLES
It is hereby brought to the notice of the following gold loan borrowers, their legal heirs, persons engaged in business of gold ornaments/articles and general public that in spite of repeated reminders/notices by the Bank, the following borrowers are not repaying their dues to the Bank.
Notice is hereby published that if they fail to deposit all their dues in their respective gold loan accounts (including up-to-date interest and all costs charges/expenses) by 10th October 2022 (date), then from 11.00 a.m. (time) of 11th October 2022 (date), their pledged gold ornaments/articles will be put up for public auction in the branch premises. For this, Bank shall not be held responsible for any inconvenience or damage caused to the concerned borrowers and no allegations or representations will be entertained from any borrowers in this regard.
Persons interested to take part in the bidding should deposit Rs. 500/- (Rupees Five Hundred only) with the Branch Manager before the scheduled time/date towards earnest money. Persons having taken part in final bidding must be able to deposit full amount to the Bank within 48 hours, failing which their earnest money, deposited with the Bank will be forfeited. Bank reserves the right to cancel the auction without assigning any reasons in case, the bidding price so arrived at, is observed to be low or inadequate. Further, if need be, Bank reserves the right to change the date, time or place of the above scheduled auction or cancel the same without assigning any reasons thereon.

Account No.	Name of the Borrower	Address	Gross weight of the Gold
080973710000170	Mrs. Ranjana Raju Pagare	Sane Guruji Nagar, Sanjay Gandhi Nagar, Jail Road, Nashik, Road, Nashik-422001	34.50 gms

Branch Manager
Sd/- Advocate Jay K. Vakil (For the Developer)
A/602, Shreepal Nagar, Satya Nagar, Borivali (W), Mumbai - 400092
adv.jayvakil@gmail.com
Place: Mumbai Date: 23/09/2022

NOTICE
TUBE INVESTMENTS OF INDIA LTD. & CHOLAMANDALAM FINANCIAL HOLDINGS LTD.
Registered Office : Dare House, No. 234, NSC Bose Road, Chennai-600 001.
NOTICE is hereby given that the Certificate(s) for under mentioned securities of the company has/have been lost/ misplaced/not traceable, and the holder(s) of the said securities/applicant (s) has/have applied to the Company to issue duplicate certificate (s).
Name(s) of Share Holder Kind of Securities & Face Value Folio No. Certificate Number Number of Share Distinctive Nos.
HARSHA PRAFUL JOSHI Equity Shares Of Rs. 2/= each TIL0025037 25037 2660 From: 180491235 To: 180493894
HARSHA PRAFUL JOSHI Equity Shares Of Rs. 2/= each TIF0025037 25037 2660 From: 180491235 To: 180493894
Any person who has claim in respect of the said securities should lodge such claim with the Company at its registered office within 15 days from this date; else the Company will proceed to issue duplicate certificates (s) without further intimation.
Share Holder Name : HARSHA PRAFUL JOSHI
Applied by : PRAFUL MUKUNDRAI JOSHI
Place : Mumbai Date : 23/09/2022

इंडियन बैंक Indian Bank
ALLAHABAD
CHEMBUR BRANCH : 71-C, Sunder Bldg, N. G. Acharya Marg, Govandi Road, Chembur, Mumbai-400 071, Maharashtra. * e-mail: chembur@indianbank.co.in; * Phone: (022) 2521 4688

E-AUCTION ON 14.10.2022 ON 11.00 a.m. UNDER SARFAESI ACT 2002 "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" through E-Auction platform provided at the website <https://www.mstccommerce.com>
APPENDIX-IV-A" [SEE PROVISO TO RULE 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below Described immovable property mortgaged / charged to the Secured Creditor, the SYMBOLIC POSSESSION of which has been taken by the Authorized Officer of Indian Bank, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" on 14.10.2022 for recovery as follows:-

Sr. No.	Description of the Property with Property ID No. (Status of Possession)	Name of the Borrower / Guarantor / Mortgagor with Address	Amount of Secured Debt	Reserve Price (In ₹)		Branch Name
				EMD Amount (In ₹)	Bid Incremental Amt. (In ₹)	
1	Flat No. 1301, 13th Floor, Building No. 1, "Autumn", in the complex "SEASON" Village Gandhare, Tal. Kalyan, Dist. Thane, Pin-421 301. PROF. ID NO. : IDIB0000012 (SYMBOLIC POSSESSION)	1. Mr. Hareesh Sewaldas Gurbani & Mrs. Pooja Hareesh Gurbani [Borrower of Home Loan]	₹ 40,10,471/- (Rs. Forty Lac Ten Thousand Four Hundred and Seventy One Only) as on 03.08.2022	₹ 58,00,000/-	₹ 5,80,000/-	Chembur Branch
2	Flat No. 1302, 13th Floor, Building No. 1, "Autumn", in the complex "SEASON" Village Gandhare, Tal. Kalyan, Dist. Thane, Pin-421 301. PROF. ID NO. : IDIB0000012 (SYMBOLIC POSSESSION)	1. Mr. Jagdish Sewaldas Gurbani [Borrower of Home Loan] 2. Mr. Hareesh Sewaldas Gurbani [Guarantor]	₹ 41,72,673/- (Rs. Forty One Lac, Seventy Two Thousand, Six Hundred & Seventy Three Only) as on 30.08.2022	₹ 71,85,000/-	₹ 7,18,000/-	Chembur Branch

Bidders are advised to visit the website (www.mstccommerce.com) of our e-auction service provider MSTC Ltd. to participate in online bid. For Technical Assistance please call MSTC HELPLINE No. 033-22901004 and other helpline numbers available in service providers help desk. For registration status with MSTC Ltd., please contact ibapi@mstccommerce.com and for EMD status please contact ibapi@mstccommerce.com. For Property details and photograph of the property and auction terms and conditions please visit <https://ibapi.in> and for clarifications related to this portal, please contact Help Line No. 18001025026 and 011-4106131. Bidders are advised to use Property ID number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstccommerce.com
Date : 21.09.2022
Place : Mumbai
Sd/-
Authorised Officer, Indian Bank

SBI State Bank of India Branch - Stressed Assets Management Branch - II
Authorised Officer's Details:-
Name- MOHD Rashid Khan
Mobile No. - 9285553025
Landline No. (Office)-022-41614402
Branch - Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai 400021 Tel.No:022-41611403, Fax No:022-22811403, E-mail id: sbi.15859@sbi.co.in

Appendix-IV-A (See Proviso to rule 8(6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002
The undersigned as Authorized Officer of State Bank of India has taken over possession of the following properties u/s 13(4) of the SARFAESI Act.
Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged properties in the below mentioned cases for realisation of Bank's dues will be held on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" and on the terms and conditions specified hereunder.

Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are Being Sold
M/s Energetic Globetex Company Pvt Ltd. Corporate Office :- Office No 312, The Landmark, Plot No 26a Near Royal Tulip Hotel, Sector -7, Kharghar Navi Mumbai Mumbai City MH 410210 And C-7 & C-8, Umija Nagar Society, Near Choksi Mill, Udhna Magdalla Road, Surat, Gujarat -395017.	Personnel Guarantors 1. Shri Sanjay Ramjidas Juneja 2. Shri Pramod Arjun Thakur 3. Shri Nikunj Ramesh Kapadia 4. Shri Rameshchandra H. Gatorwala	Rs. 110,400,226 as on 31.08.2022 + interest thereon w.e.f. 28.06.2017 + expenses & costs
Names of Title Deed Holders	Description of property/ies	Date & Time of E-Auction
M/s Energetic Globetex Company Pvt Ltd.	Lot No.1:- Office No. 312, 3rd Floor, The Landmark, Plot No 26A, Sector 7, Kharghar, Navi Mumbai-410210. Admeasuring 601 sq. Feet (carpet area)	Date:- 28.10.2022 Time:- 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each
M/s Energetic Globetex Company Pvt Ltd.	Lot No. 2 :- Residential Flat No. B-102, Tulsik Kamal, Plot No. 233, sector -10, Kharghar, Navi Mumbai, Kharghar, 410206. Admeasuring 594 sq. Feet (carpet area)	Date:- 28.10.2022 Time:- 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each
M/s Energetic Globetex Company Pvt Ltd.	Lot No. 3:- Commercial Office cum godown at Plot No 7 & 8, C Block, Umija Industrial Estate, Umija Nagar, Village Khatodara, Taluka- Choryasi, Surat-395002 Plot No. 7 & 8 3940 Sq.ft. Ground +1st floor + 2nd floor 7209 sq. Ft.	Date:- 28.10.2022 Time:- 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each
Reserve Price / (EMD) / Bid Increment Amount	Reserve Price Rs. 123 crore Below which the property will not be sold Earliest Money Deposit (EMD) 10% of the Reserve Price i.e. Rs.0,123 crore Bid Increment Amount Rs.1,00,000/-	Date and time for submission of EMD and request letter of participation /K/C Documents/ Proof of EMD etc. On or before 27.10.2022 before 4.30 p.m.
Date of EMD and Inspection of property	Date of EMD and Inspection of property	Date of EMD and Inspection of property
On or before 27.10.2022 before 4.30 p.m.	On or before 27.10.2022 before 4.30 p.m.	On or before 27.10.2022 before 4.30 p.m.
17.10.2022 from 11.30 a.m.	17.10.2022 from 11.30 a.m.	17.10.2022 from 11.30 a.m.
Contact Person Hemant Singh Bais Mobile No. 9820476762	Contact Person Hemant Singh Bais Mobile No. 9820476762	Contact Person Hemant Singh Bais Mobile No. 9820476762

*CARE : It may be noted that, this e-auction is being held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT
The Borrowers / Guarantors are hereby notified that the property will be auctioned and balance if any will be recovered with interest and cost from you.
For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website: www.sbi.co.in, www.mstccommerce.com, www.auctionhome/ibapi/index.jsp
Date : 23.09.2022
Place : Mumbai
Sd/-
Authorised Officer, State Bank of India

Kotak Mahindra Bank Limited Online E - Auction Sale Of Asset
Registered office: 27 BKC, C-7, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai, Maharashtra, Pin Code-400 051 Branch Office: Kotak Infinity, Infinity Park, Zone 2, 4th Floor, Building No.21, Off Western Express Highway, General A.K. Vaidya Marg, Malad - East, Mumbai - 400 097.
Sale Notice For Sale Of Immovable Properties
E-Auction Sale Notice For Sale Of Immovable Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Under Rule 8(5) Read With Proviso To Rule 9(1) Of The Security Interest (enforcement) Rule, 2002.
Notice Is Hereby Given To The Public In General And In Particular To The Borrower (S) And Guarantor (S) That The Below Described Immovable Property Mortgaged/Charged To The Secured Creditor, The Physical Possession Of Which Has Been Taken By The Authorized Officer Of Kotak Mahindra Bank Ltd.(KMBL) On 25-5-2022, pursuant to the assignment of debt in favour of Official Consumer Finance India Limited, Will Be Sold On "As Is Where Is", "As Is What Is" And "Whatever There Is" basis On 10-10-2022 Between 12:00 Pm To 01:00 Pm With Unlimited Extension Of Five Minutes, For Recovery Of Rs. 10,17,73,837/-Rupees Ten Crore Seventeen Lakhs Seventy Three Thousand Eight Hundred Thirty Seven) as of 23-09-2022 along with future applicable from 24-09-2022 till Realization, as per crystallized debt by way of award, with cost and incidental charges under the loan account no.15788312, 15788312, 15788312, 15788323. Due To KMBL Secured Creditor From Mr. Jagdish Bansilal Khurana, Pooji Rent - A - Car And Logistics Pvt. Ltd. Through Its Director Mr. Jagdish Bansilal Khurana & Ms. Sucheta Jagdish Khurana @ Sucheta Khurana. The Reserve Price will be Rs. 2,43,00,000/- (Rupees Two Crore Forty Three Lakh Only) And The Earnest Money Deposit Will Be Rs. 24,30,000/- (Rupees Twenty Four Lakh Thirty Thousand Only) Last Date Of Submission Of EMD With KYC Is 08-10-2022 UP TO 06:00 PM. (IST).
Property Description: Postal Address- Flat No. 1702, 17th Floor, A-wing, Sweet Home Chs, S.v.p. Nagar, Plot No.24, Mhada, Versova, Andher West, Mumbai, Maharashtra - 400053. More particularly Described As:-all That Piece And Parcel Of Property Bearing Flat No. 1702, (also Known As Flat No.39 As Per Society Records), 17th Floor, Admeasuring 1010 Sq.ft., Carpet Area, 3' Wing, Situated In Building Known As Sweet Home Cowork, Housing Society Ltd., (registration No. Bom./Hh/Andha/ Hg (tc) 7727/1993-94, Plot No-24, Rdp. 4, S.v.p. Nagar, Versova Mhada Layout, Andheri (west), Mumbai, Maharashtra-400053. Allotted Vide Share Certificate No. 77 Dated 02.12.2002. The Borrower's Attention Is Drawn To The Provisions Of Sub Section 8 Of Section 13, Of The SARFAESI Act, In Respect Of The Time Available, To Redeem The Secured Asset. Public In General and borrowers in particular please take notice that in case auction scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty, at the discretion of the secured creditor.
In Case Of Any Clarification/Requirement Regarding Assets Under Sale, Bidder May Contact Mr. Alif Mohani (+91 9082209888), Mr. Udaya Kumar Shetty (+91 992033772), Mr. Rajender Dahya (+91 8448264515), Ms. Brahmi Chittur (+91 98196 96024), & Mr. Agnel Pillai (+91 8976929685). For detailed terms and conditions of the sale, please refer to the link: <https://www.kotak.com/and/or/https://bankauctions.in/>
PLACE:MUMBAI. DATE: 23-09-2022 Authorized Officer, Kotak Mahindra Bank Limited

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
Loan Collection & Recovery Department - Mumbai Division
The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Jyoti Chamber II, Nariman Point, Mumbai-400 021
E-mail : mumcrd@federalbank.co.in,
Phone : 022-22022548 / 22028427
CIN : L65191KL1931PLC000368, Website : www.federalbank.co.in

POSSESSION NOTICE

Whereas the undersigned being the authorised officer of the Federal Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 27-06-2022 calling upon the borrowers (1) Mr. Subodh Fateram Naudyal, Son of Mr. Fateram Sitaram Naudyal, known as Sub City Kirkoos, A Z Apartment Building A, 10th Floor, House No. A-10-117, Addis Ababa, Ethiopia and also at 703, Himgiri, Cosmos Hill, near Upan Lake, Pokhran Road, Thane, Maharashtra-400607, and 2) Mrs. Vijayalaxmi Subodh Naudyal, Wife of Mr. Subodh Fateram Naudyal, known at 703, Himgiri, Cosmos Hill, Near Upan Lake, Pokhran Road, Thane, Maharashtra-400607 and also at Flat No. 1001, 10th Floor, Dosti Majesta, In Dosti Emperia, Near R Mall, G. B. Road, Thane West, Maharashtra-400607 and 3) Mrs. Vijayalaxmi Subodh Naudyal, Wife of Mr. Subodh Fateram Naudyal, known at 703, Himgiri, Cosmos Hill, Near Upan Lake, Pokhran Road, Thane, Maharashtra-400607 and also at Flat No. 1001, 10th Floor, Dosti Majesta, In Dosti Emperia, Near R Mall, G. B. Road, Thane West, Maharashtra-400607, to repay the amount mentioned in the notice being Rs. 2,61,81,957.31 (Rupees Two Crores Sixty One Lakhs Eighty One Thousand Nine Hundred Fifty Seven and Thirty One Paise Only) together with interest and costs within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this 21st day of September of the year 2022.

The borrower's attention is invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties).
The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Federal Bank Ltd. for an amount of Rs.2,58,12,749.31 (Rupees Two Crores Fifty Eight Lakhs Twelve Thousand Seven Hundred Forty Nine and Paise Thirty One Only) as on 20/09/2022 together with further interest and cost/other charges thereon.

Description of the Security Property
All that piece and parcel of the Residential Flat No. 1001, admeasuring 144.31 Sq. Meters equivalent to 1553.35 Square feet of carpet area together with 8.27 square meters of balcony/ enclosed balcony and 5.06 square meters of deck balcony, on the 10th Floor, along with one car parking in Block No. 3, in the Building Known as Dosti Majesta in Dosti Emperia-Dosti Majesta Project, constructed on land bearing Survey Nos. 29/7 (Part), Old Gat No. 52/1 (Part) and corresponding New Gat No. 52/1B